

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW NO. 31 OF 2020

K. P. Ibrahim

..... Petitioner

*V e r s u s*

The State of Goa

..... Respondents

Mr. S. S. Kakodkar and Ms. Rupa Banaulikar, Advocates for the Petitioner.

Mr. D. Pangam, Advocate General with Mr. V. Shetye, Additional Government Advocate for the Respondent nos.1 to 6.

Mr. Pavithran AV, Advocate for the Respondent no.7.

Coram :- M. S. SONAK &  
M. S. JAWALKAR, JJ.

Date : 6<sup>th</sup> August, 2020

P.C.

1. Heard learned Counsel for the parties. They submit that the pleadings in this matter are complete and since this is a tender matter, the same may be disposed off finally at the stage of admission.

2. Accordingly, we place this matter on 10.08.2020 for final disposal at the stage of admission. This matter to be listed at the end of the admission board and will be taken up for final disposal on the said date, subject, no doubt, to any overnight part heard matters.

3. The ad-interim order granted earlier, to continue until further orders.

4. Stand over to 10.08.2020.

M. S. JAWALKAR

M. S. SONAK, J.

arp/\*